

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 459 of 2016 IN APPEAL NO. 212 OF 2016
& IA NO. 460 of 2016**

Dated: 31st August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Maruti Clean Coal & Power Ltd.

...Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Abhinav Vashisht, Sr. Adv.
Mr. Sumit Goel
Mr. Tanuj Agarwal for M/s Parekh & Co.

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Gautam Chawla
Mr. Deep Rao for R.1

Mr. M.G.Ramachandran
Ms. Poorva Saigal,
Mr. Shubham Arya

ORDER

**IA NO. 459 of 2016 &
APPEAL NO. 212 OF 2016**

We have heard learned counsel for the parties in the main Appeal.
Learned counsel for Respondent No.1 seeks two weeks time to file reply.
He may file the same on or before 15.09.2016 after serving copy on the

other side. Thereafter, rejoinder may be filed on or before 30.09.2016 after serving copy on the other side.

List the matter for further hearing on 17.10.2016. The appellant shall continue to pay the dues from the month of June, 2016 onwards. Since the matter is coming up for further hearing on 17.10.2016, till 18.10.2016 the direction contained in Order dated 24.08.2016 passed by us shall continue to operate. In case of any default in making payment of the bills raised from June, 2016 onwards, the appellant will have liberty to take action under the Letter of Credit.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson